



2026:AHC:40128

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 778 of 2026

Dhanraj

.....Petitioner(s)

Versus

Board Of Revenue, Uttar Pradesh And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Krishna Bali Sharma, Sharad Shekhar Sharma
Counsel for Respondent(s)	: Achal Singh, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Anil Kumar Yadav, learned Standing Counsel for the State-respondents and Mr. Achal Singh, learned counsel for the Gram Panchayat.

2. The instant writ petition has been filed for the following relief:-

"(a). to issue a writ order or direction in the nature of mandamus directing the respondent No.1/ Board of Revenue, Uttar Pradesh at Prayagraj to decide the Second Appeal No.336 of 2024 (Indrapal vs. Kedar and others) expeditiously within a stipulated period as fix by this Hon'ble Court in the interest of Justice."

3. Learned counsel for the petitioner submitted that second appeal arising out of suit under Section 229-B of U.P.Z.A. & L.R. Act filed by private respondents impleading the petitioner as opposite party is pending before the Board of Revenue since 27.2.2024. He placed the order dated 27.2.2024, which is annexed as Annexure No.4.to the writ petition to demonstrate that second appeal has been admitted after framing the substantial question of law.

4. Considering the entire facts and circumstances of the case, **the writ petition is finally disposed of** directing respondent no.1-Board of

Revenue U.P. Prayagraj to decide the aforementioned second appeal after affording opportunity of hearing to both the parties expeditiously preferably within a period of four months from the date of production of certified copy of this order before him.

(Chandra Kumar Rai,J.)

February 23, 2026

PS*